

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

STARRED QUESTION NO:1
ANSWERED ON:24.07.2000
CRICKET MATCH FIXING EPISODE
RAMDAS ATHAWALE;VIJAY GOEL

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the progress made so far into the CBI inquiry in regard to cricket match fixing episode;
- (b) the name of persons interrogated so far;
- (c) the time by which the inquiry is likely to be completed and report submitted;
- (d) the steps taken to prevent such episode in future alongwith the action proposed for the guilties;
- (e) whether the tainted Indian cricket stars would be debarred from playing international cricket matches till they are exonerated from the match fixing charges; and
- (f) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF YOUTH AFFAIRS & SPORTS AND MINES (SHRI SUKHDEV SINGH DHINDSA)

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN THE REPLY TO PARTS (a) TO (f) OF THE LOK SABHA STARRED QUESTION No. 1 24.7.2000 REGARDING MATCH FIXING SCANDAL BY SHRI RAMDAS ATHAWALE AND SHRI VIJAY GOEL

(a) & (c) to (f): The CBI Inquiry in this matter is still underway and a report in this regard is awaited. While no time limit has been prescribed for completing the inquiry, CBI has been asked to give its report at the earliest. Action to prevent recurrence of malpractices and against those found having indulged in malpractices would be taken on the basis of the findings of CBI after it submits its report to the Government. The BCCI has also been directed to formulate a strict Code of Conduct to deal with malpractices in the game of Cricket.

(b): CBI has informed that so far 157 persons which include present and past cricketers, BCCI officials and witnesses have been examined. The specific names can not be divulged at this stage as it may jeopardise investigation.